

2023 LiveLaw (SC) 114

IN THE SUPREME COURT OF INDIA
ABHAY S. OKA; J., AHSANUDDIN AMANULLAH; J.
SHANKAR KUMAR JHA *versus* THE STATE OF BIHAR & ORS.
SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 40774/2022; 07-02-2023

Constitution of India, 1950 - High Court is also a Constitutional Court and is not subordinate to the Supreme Court.

(Arising out of impugned final judgment and order dated 17-10-2019 in CWJC No. 17097/2019 passed by the High Court of Judicature at Patna)

For Petitioner(s) Mr. Rakesh Kumar Singh, AOR Mr. Ashok Anand, Adv. Mr. Rajan Kr. Singh, Adv. Mr. Rajeev Ranjan, Adv. Mr. Somanatha Padhan, Adv. Mr. Mukul Dev Mishra, Adv.

ORDER

Delay condoned.

Heard learned counsel appearing for the petitioner.

The only prayer made in this petition filed under Article 136 of the Constitution of India is to direct the High Court of Judicature at Patna to decide the pending writ petition of the petitioner within a time bound schedule.

It may be noted here that the High Court is also a Constitutional Court and is not subordinate to this Court. Every High Court has a different scenario when it comes to pendency of old cases.

It is ultimately for the concerned High Court to fix its own priorities considering the pendency of cases. The remedy of the petitioner is to apply to the High Court for giving priority to the hearing of his case.

No relief can be granted in this petition.

Accordingly, the same is dismissed. Pending application(s), if any, shall stand disposed of.

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